

THE HIGH COURT OF SIKKIM:GANGTOK
(Civil Appellate Jurisdiction)

SINGLE BENCH: THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

R.F.A. No. 05 of 2020

Shri Dawa Tshering Bhutia,
Aged about 83 years,
S/o Late Changma Tarkey Bhutia,
R/o Dentam Bazaar,
West Sikkim.

..... Appellant

Versus

1. Shri Tar Tshering Lepcha,
S/o Late Ney Tshering Lepcha,
R/o Pherek-Singtam, West Sikkim.
Pin No. 737 113.

2. Shri Lakpa Tshering Lepcha,
S/o Late Sonam Lepcha,
R/o Pherek-Singtam, West Sikkim.
Pin No. 737 113.

**(Substituted vide order dated 04.07.2024)*

3. Shri Tarcho Lepcha,
S/o Late Ney Tshering Lepcha,
R/o Pherek-Singtam, West Sikkim.
Pin No. 737 113.

4. Shri Nakuk Lepcha,
S/o Late Sarkey Lepcha,
R/o Pherek-Singtam, West Sikkim.
Pin No. 737 113.

5. Shri Pema Lepcha,
S/o Late Targey Tshering Lepcha,
R/o Pherek-Singtam, West Sikkim.
Pin No. 737 113.

6. Shri Nimcho Lepcha,
S/o Late Targey Tshering Lepcha,
R/o Pherek-Singtam, West Sikkim.
Pin No. 737 113.

7. Shri Yang Tshering Lepcha,
S/o Topgay Tshering Lepcha,
R/o Pherek-Singtam, West Sikkim.
Pin No. 737 113.
8. Shri Laden Tshering Lepcha,
S/o Sonam Tshering Lepcha,
R/o Pherek-Singtam, West Sikkim.
Pin No. 737 113.
9. Shri Purna Singh Lepcha,
S/o Late Sarkey Lepcha,
R/o Hospital Colony,
Dentam West Sikkim,
Pin No. 737 113.
10. Shri Lacho Tshering Lepcha,
S/o Late Rapchuden Lepcha,
R/o Milling-Karmatar, West Sikkim
Pin No. 737 113.
11. The Sub Registrar,
Dentam, Sub-Division, West Sikkim
Pin No. 737 113.

.....Respondents

**Appeal under Order XLI Rules 1 and 2 read with section
151 of the Code of Civil Procedure, 1908.**

Appearance:

Mr. Rahul Rathi and Ms. Khushboo Rathi, Advocates
for the Appellant.

Mr. Tashi Raptan Barfungpa, Legal Aid Counsel, Mr.
Hem Lall Manger, Advocate for the Respondent Nos. 1
to 9.

Mr. Sushant Subba, Advocate for Respondent No.10.

Mr. Yadev Sharma, Government Advocate for
Respondent No.11.

Ms. Tara Devi Chettri, Advocate for applicant in I.A.
No. 03/2023.

Date of Hearing : 04.07.2024
Date of Order : 04.07.2024

ORDER (ORAL)

Bhaskar Raj Pradhan, J.

1. On perusal of the Compromise Deed dated 11th May 2024 this Court is satisfied that the parties have amicably resolved their differences and disputes among themselves. The Compromise Deed is taken on record.
2. In terms of the Compromise Deed the Regular First Appeal is disposed of.
3. Let the Registry prepare a decree accordingly.

**(Bhaskar Raj Pradhan)
Judge**

Approved for reporting : **Yes**
Internet : **Yes**

to/